Central Administrative Tribunal Principal Bench: New Delhi

CP No.9/2015 MA No.652/2018 & MA No.913/2018

in

OA No.1005/2014

New Delhi, this the 21st day of February, 2018

Hon'ble Mr. Raj Vir Sharma, Member (J) Hon'ble Ms. Nita Chowdhury, Member (A)

Shekhar Tomar, Age-23 yrs.
Roll NO-2002001369
S/o Sh. Ashok Tomar,
R/o Village & PO-Baoli,
Patti-Mohllu, The-Baraut,
Baghpat, Uttarpradesh-250621.

...Petitioner

(By Advocate: Mr. Sachin Chauhan)

VERSUS

- 1. Sh. Ashim Khurana, Chairman, Staff Selection Commission, Block No.12, CGO Complex, New Delhi-110 003.
- 2. Sh. Gajender Singh Thakur Regional Director (NR), Govt. of India, Department of Personnel & Training, Staff Selection Commission, Block No.12, CGO Complex, New Delhi-110 003.
- 3. Smt. Veena Prasad,
 Controller General of Defense Account,
 Ministry of Defence, Govt. of India,
 Palam, Delhi Cantt.-10. Contemnors/respondents

(By Advocate: Sh. N. D. Kaushik and Sh.R.K. Sharma)

ORDER(Oral)

By Hon'ble Mr. Raj Vir Sharma, Member (J):

Heard the learned counsel for the parties.

2. Learned counsel for the petitioner submitted that in para 48 of

the judgment dated 30.07.2014 passed in OA No.930/2014 and other

connected OAs, this Tribunal has quashed and set aside the show

cause notice and a direction had been given for allocation of the

services to the petitioners. Although the respondents have forwarded

the dossiers of the petitioner/petitioners but allocation of service is yet

to be done by the respective user department. On the other hand,

learned counsel for the respondents submitted that they have

allocated the service also.

3. Leaned counsel for the petitioner submitted that liberty should be

given to the petitioner to approach the Tribunal in case any delay

occurs in allocation of service by the user department.

4. In view of the above, we are satisfied that respondents have

substantially complied with the order of this Tribunal. Therefore, this

CP is closed. Notices issued to the respondents are discharged.

However, the petitioner is given liberty to approach this Tribunal in

case any delay occurs in allocation of service.

5. All pending MAs are disposed of accordingly.

(Nita Chowdhury)

Member (A)

(Raj Vir Sharma) Member (J)

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